NHRC handicapped without Chairperson, DG Investigation

https://english.lokmat.com/national/nhrc-handicapped-without-chairperson-dg-investigation-pil-in-sc/

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This was claimed by noted human rights activist and Supreme Court lawyer, Radhakanta Tripathy in a Public Interest Litigation (PIL) filed in the Supreme Court.

Tripathy filed the petition seeking the intervention of the top court to ensure the apex human rights watchdog of the country runs with its full strength.

Tripathy's petition pointed out the vacancies of Chairperson, two members and Director General of Investigation of National Human Rights Commission as required under Protection of Human Rights Act, 1993 as amended in 2019.

"The Commission cannot function without its Chairperson, members and Director General of Investigation," Tripathy claimed in his petition.

The petition is likely to come up for hearing in the second or third week of March, as per the Supreme Court Registry.

"The NHRC has become handicapped due to the inaction of the government. The negligence, failure and inaction of the Respondents in filling up the vacancies in the NHRC violate Article 14 and 21 of the Constitution of India," the petition filed by Tripahty claimed.

This situation has arisen for the first time in the history of the NHRC, since its inception, when there is no Chairperson, Acting Chairperson, two members and the Director-General of Investigation, Tripathy pointed out in his PIL.

The petition of Tripathy contended that Section 3 of the Protection of Human Rights Act, 1993 as amended in 2019 prescribes the Constitution of a National Human Rights Commission with a Chairperson and five other members.

Similarly, Section 11 of the Act prescribes for the appointment of a Director-General of Investigation. Section 7 of the Act Prescribes of appointment of an Acting Chairperson in the absence of Chairperson, the petition stated.

The posts in the NHRC have remained empty since Justice HL Dattu retired on December 2 last year as the Chairperson, and Justice D Murugesan retired from the Commission in September 2018, as a member.

A new post for membership has been created by the Amendment of the Protection of Human Rights Act in 2019. The post of Director-General of Investigation has been lying

vacant since May 2020, after the retirement of Prabhat Singh, IPS, who retired as Director General (Investigation) in the NHRC, the petition said.

Tripathy, in his plea, also alleged that the non-appointment of a Chairperson, two members, and Director General of Investigation in the NHRC has made it handicapped and dysfunctional in the eyes of law.

"It is, therefore, directly connected with the administration of justice and rule of law, increasing pendency of cases and investigation of serious cases," the petition said.

प्रज्ञा ठाकुर को जेल में प्रताड़ित करने के मामले में DGP को मानवाधिकार आयोग का समन https://www.bhaskarhindi.com/city/news/human-rights-commission-summons-to-dgp-incase-of-torture-to-pragya-thakur-in-jail-219990

भाजपा सांसद साध्वी प्रज्ञा सिंह ठाकुर को जेल में प्रताड़ित करने के आरोपों के मामले में महाराष्ट्र राज्य मानवाधिकार आयोग ने राज्य के पुलिस महानिदेशक (डीजीपी) को समन भेजकर बुलाया है। आयोग ने पुलिस महानिदेशक को आगामी 6 अप्रैल को अपने सामने हाजिर रहने को कहा है। बता दें कि 2008 के मालेगांव बम धमाका मामले में गिरफ्तार के बाद हिरासत में कथित रुप से प्रताड़ित किए जाने के मामले में एक वकील ने शिकायत की थी। साल 2018 में वकील आदित्य मिश्र ने राष्ट्रीय मानवाधिकार आयोग से यह कहते हुए शिकायत की थी कि उन्होंने समाचार चैनल में प्रज्ञा सिंह ठाकुर का इंटरव्यू देखा है जिसमें उन्होंने बताया था कि जांच करने वाले महाराष्ट्र एंटी टेररिज्म स्क्वाड (एटीएस) ने उन्हें किस तरह प्रताड़ित किया था।

मिश्रा के मुताबिक साध्वी के दावे से लगता है कि बुनियादी अधिकारों का उल्लंघन हुआ है, इसलिए इसकी जांच की जानी चाहिए। राष्ट्रीय मानवाधिकार आयोग ने मामले को आगे की छानबीन के लिए राज्य मानवाधिकार आयोग के पास भेज दिया था। मंगलवार को राज्य मानवाधिकार आयोग ने राज्य के पुलिस महानिदेशक को समन भेजकर उन्हें 6 अप्रैल को हाजिर रहने को कहा है। ठाकुर और दूसरे आरोपियों ने अदालत की सुनवाई के दौरान भी यह दावा किया था कि उन्हें हिरासत में प्रताड़ित किया गया था, हालांकि एटीएस ने आरोपों को गलत बताया था। 29 सितंबर 2008 को हुए मालेगांव बम धमाके में 6 लोगों की मौत हुई थी जबकि 100 से ज्यादा जख्मी हो गए थे। इस मामले में ठाकुर समेत सात लोगों को आरोपी बनाया गया है।

NHRC Handicapped Without Chairperson, DG Investigation: PIL In SC

http://www.businessworld.in/article/NHRC-handicapped-without-Chairperson-DG-Investigation-PIL-in-SC/25-02-2021-381714

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Allahabad HC warns Nawabganj Police Station not to interfere in religious activities of Christian organization

https://www.indialegallive.com/top-news-of-the-day/news/allahabad-hc-warnsnawabganj-police-station-not-to-interfere-in-religious-activities-of-christian-organization/ The Allahabad High Court has ordered Nawabganj Police Station not to interfere in the religious activities of the Christian organization Masih Sangath Prarthana Ashram of Pachdevra Atrampur.

The division bench of Chief Justice Govind Mathur and Justice S.S. Shamsheri passed this order while hearing a Public Interest Litigation filed by Ram Sewak.

The Petitioner, Ram Sewak, son of Bhully, submitted that he is a Managing Trustee of the charitable trust duly established/constituted in the name and style of Masih Sangath Prarthana Ashram which is registered and its office is situated in Village Pachdevra, Post Atrampur, Tehsil Soraon, District Allahabad.

An allegation is made that police officers deputed at Police Station Nawabganj, District Prayagraj are interfering in religious prayers of the petitioner which is nothing but injury to the fundamental rights of the members of the trust as per Article 25, 26, 27 and 28 of the Constitution of India.

It is submitted that the Petitioner espoused the cause before the respondents and higher authorities of the State government as well as Chairman, National Human Rights Commission, New Delhi for necessary action against the Police Station Nawabganj, District Prayagraj but of no consequence.

The High Court ordered: "Having considered the facts stated in this petition for writ, we deem it appropriate to dispose of this petition for writ by directing the District Magistrate, Prayagraj and Superintendent of Police, Prayagraj to ensure that no interference be made by the Police Officers deputed at Police Station Nawabganj, District Prayagraj or by any other persons in legal religious activities of the Petitioner. With the directions as above, the writ petition disposed of."